

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.03.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : CA/(CAA)/09/CHE/2021  
NAME OF PETITIONER : Mehtaji And Sons Pvt Ltd  
NAME OF RESPONDENT : Dr.Mehta's Hospitals Pvt Ltd  
SECTION : Sec 230 Of CA 2013

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**ORDER**

Learned A.R. for the Applicant Company Mr.Ramanathan is present through video conferencing platform and represents that synopsis have been filed giving the details of the total number of shareholders, secured or unsecured creditors as the case may be and the consent affidavits along with the page numbers. Perusal of some of the consent affidavits filed in relation to the shareholders of the Companies does not disclose the dates as to when the consent affidavits have been given by these shareholders nor the notorial stamps which have been affixed attesting the signatures also contains the date.

In the circumstances, Learned A.R. for the Applicant Company represents that papers may be returned so that in compliance with Law, consent affidavits can be duly filed. Taking into consideration the said representation, **the Registry** is directed to return this Application to the Learned Counsel for the Applicant so that proper compliance in relation to the affidavits can be duly made in accordance with Law.

**Upon compliance, let the matter be listed before this Tribunal.**

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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